

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3801  
ANSWERED ON:27.04.2012  
DISPROPORTIONATE PROPERTIES  
Punia Shri P.L.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government monitors the cases of employees of income tax, customs and excise department who have properties disproportionate to their known sources of income;
- (b) if so, the number of cases where action has been taken against the aforesaid employees for corruption and tax evasion during the last two years; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

Part-wise information in respect of Income Tax is as under:

- (a) Government monitors the assets of the employees through a system of `Immovable Property Returns` to be filed by the officers of the Department on an annual basis. Further, all the employees of the Department have to file intimation/take prior permission for acquiring any property. The annual IPRs are cross-checked with the intimation as above and if any anomaly is found, further action is taken. Also, if any complaint against any employee is received, necessary action as per rules is taken after enquiry.
- (b) During the last two years (2010 & 2011) action has been taken against 15 employees for being in possession of assets/properties disproportionate to their known sources of income.
- (c) Does not arise in view of answer to 4ib` above.

Part-wise information in respect of customs and excise Department is being collected and will be laid on the Table of the House.